

**BEFORE THE HONOURABLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE**

Original Application No.36 of 2022 (SZ)

Meenava Thanthai K.R.Selvaraj Kumar

Meenavar Nala Sangam, Chennai

Registered under section 10 of the

Tamil Nadu Societies Act, in SI.No.205

Of 205 Rep by its President

Mr.R.Thiyagarajan S/o.late C.Rajalingam

Office No.48, East Madha Church Street,

Royapuram, Chennai – 600 013

..... Applicant

Versus

1. State of Tamil Nadu,

Through the Chief Secretary

Government of Tamil Nadu,

Secretariat, Chennai – 600 009

And others

.....Respondents

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Dated at Chennai on this the 23rd day of June 2025



COUNSEL FOR 6TH RESPONDENT

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BEFORE THE HONOURABLE NATIONAL GREEN TRIBUNAL

(Southern Zone)

Original Application No.36 of 2022 (SZ)

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Meenavar Nala Sangam, Chennai
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Office No.48, East Madha Church Street,
Royapuram, Chennai – 600 013.

... Applicant

Versus

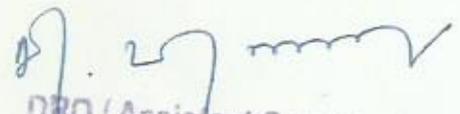
1. State of Tamilnadu,
Through the Chief Secretary,
Government of Tamil Nadu,
Secretariat, Chennai – 600 009.
& others.

... Respondents

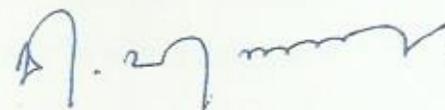
**STATUS REPORT FILED ON BEHALF OF
GREATER CHENNAI CORPORATION - 6TH RESPONDENT**

I, C.Vijay Babu, Son of Mr.Chinnasamy, Hindu, aged about 45 years, the District Revenue Officer/Assistant Commissioner , Zone-I, Greater Chennai Corporation, having office at No.947, Thiruvotriyur High Road, Chennai-600 019, do hereby solemnly affirm and sincerely state as follows:-

1. I am the District Revenue Officer/Assistant Commissioner, Zone-I, Greater Chennai Corporation and as such am well acquainted with the facts of the case from the available records.


DRO / Assistant Commissioner
Greater Chennai Corporation
Zone-1 (Thiruvotriyur)

2. I respectfully submit that the applicant herein has filed the above Original Application paying for;
- i) Direct the Respondent Nos. 1 to 5 to demolish the illegal and unauthorised constructions erected by the encroachers in the place earmarked as water body namely "Kathivakkam Thamaraiikulam".
 - ii) Direct the Respondent Nos. 1 to 5 to conduct proper survey of the pond with the original maps and to restore the water body to its original position.
 - iii) Direct the Respondents No. 1 to 5 to rejuvenate the water body by constructing the bund, de-silting. Removal of Encroachment, Blockage of Sewage and Removal of Non-active species.
 - iv) Direct the Respondents No. 1 to 5 to initiate penalize action against the encroachers including the authorities permitted the violators to construct the buildings in the region of water body.
 - v) Direct the Respondent Nos. 1 to 5 to recover the cost of remediation including the environmental compensation from the violators to reverse the damaged environment under Sec. 15 of the NGT Act.
 - vi) Direct the Respondent No. 3 to create awareness program to the surrounding people about the impacts of encroachment and dumping of solid and liquid into waste into the water bodies.

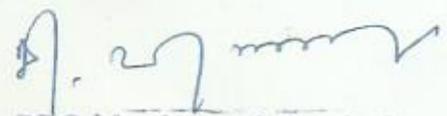

DRO / Assistant Commissioner
Greater Chennai Corporation
Zone-1 (Thiruvottiyur)

3. I respectfully submit that the earlier status reports filed on behalf of Greater Chennai Corporation may be read as part and parcel of this status report.
4. I respectfully submit that when the above case came up for hearing on 28.03.2025 this Hon'ble Court has passed an order as follows:-

"...1. filed The Greater Chennai Corporation (GCC) has an additional status report dated 05.02.2025, requesting an additional twelve weeks' time to remove the remaining encroachments with the assistance of the Revenue Authorities and Police protection.

2. Post the matter on 24.06.2025....."

5. I respectfully submit that accordingly the officials of Greater Chennai Corporation have attempted to remove the remaining 23 nos. of encroachments on 15.05.2025 and due to the public protest/agitation the officials of Greater Chennai Corporation were not able to remove the encroachments on that day. I further submit that again the officials have taken steps to remove the encroachments on 17.06.2025 and on that also the officials were not able to remove the encroachment due to public protest/agitation.
6. I respectfully submit that thereafter, on 20.06.2025 along with more police protection and in the presence of Taluk Executive Magistrate , Thasildar, Tiruvottiyur Taluk, the officials of Greater

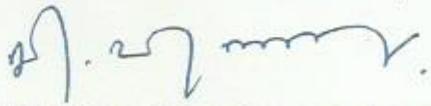

DRO / Assistant Commissioner
Greater Chennai Corporation
Zone-1 (Thiruvottiyur)

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Chennai Corporation have removed 4 nos. of encroachments at Kathivakkam Thamaraiikulam. I further submit that the time of removal of encroachments, the encroachers have informed that around 13 nos. of revision petitions are pending before the Revisional authority/ Commissioner of Land Administration and 6 nos. of Appeal petitions are pending with the Appealing authority/ District Collector, Chennai and requested the officials not to take any coercive action till the disposal of the appeal.

7. On 21.06.2025 the request letter to dispose the pending revision petitions and appeal petitions given by the 19 encroachers before the Revisional authority/ Commissioner of Land Administration and the Appealing authority/ District Collector of Chennai has been sent to Commissioner of Land Administration and District Collector of Chennai by the Greater Chennai Corporation while the District revenue administration following the pending 10 Writ Petitions filed by the encroachers before the Honourable High Court , Chennai claiming this land still wrongly classified as Waterbodies but not reclassified as House Site Patta Land .

8. I respectfully submit that out the 55 nos. of encroachments made at Kathivakkam, Thamaraiikulam the Greater Chennai Corporation has removed 36 nos. of encroachments and the remaining 19 nos. of encroachments will be removed after the disposals of the revision petitions pending before the Revisional authority/ Commissioner of Land Administration and the appeal petitions pending before Appealing authority/ District Collector,


DRO / Assistant Commissioner
Greater Chennai Corporation
Zone-1 (Thiruvottiyur)

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Chennai respectively as directed by the Honourable High Court in the above Writ Petitions in accordance with the Order of Honourable National Green Tribunal.

In these circumstances, It is therefore prayed that this Honourable National Green Tribunal may be pleased to accept the status report and to pass suitable order or orders as this Hon'ble Tribunal may deem fit and proper under the Circumstances of this case and thus render Justice.



COUNSEL FOR 6TH RESPONDENT

Solemnly affirmed at Chennai 0

On this the 23rd day of June 2025 0

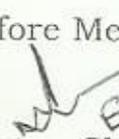
And signed his name in my presence 0



DRO / Assistant Commissioner
Greater Chennai Corporation
Zone-1 (Thiruvottiyur)

Before Me

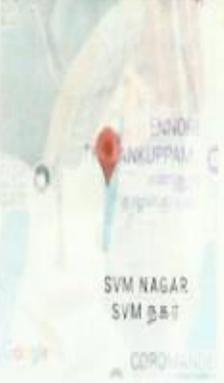
Advocate : Chennai

 E.No. 340/96

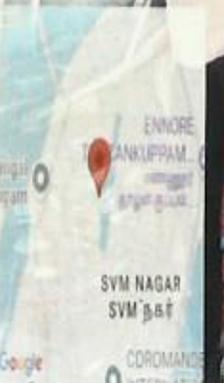
6



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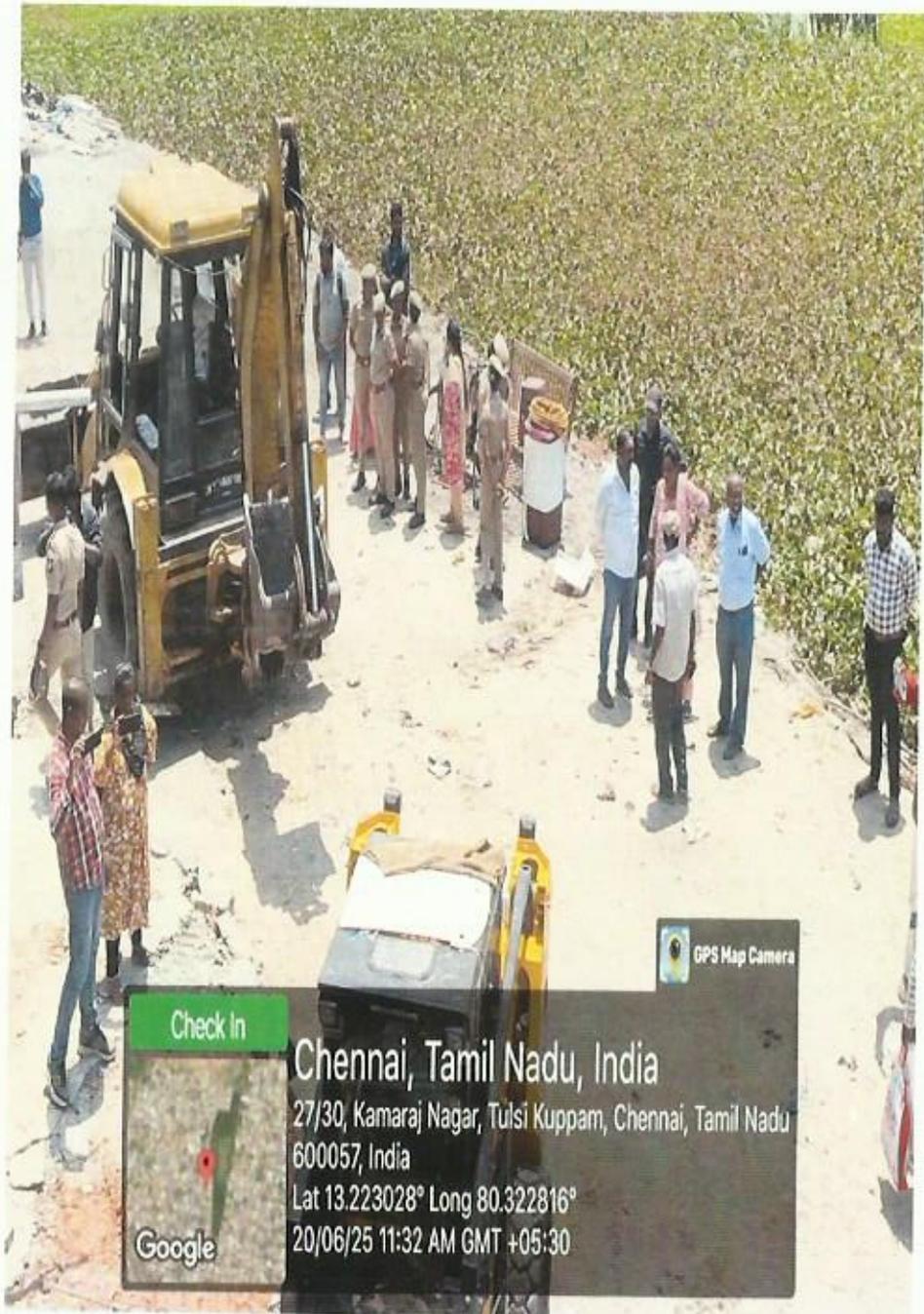
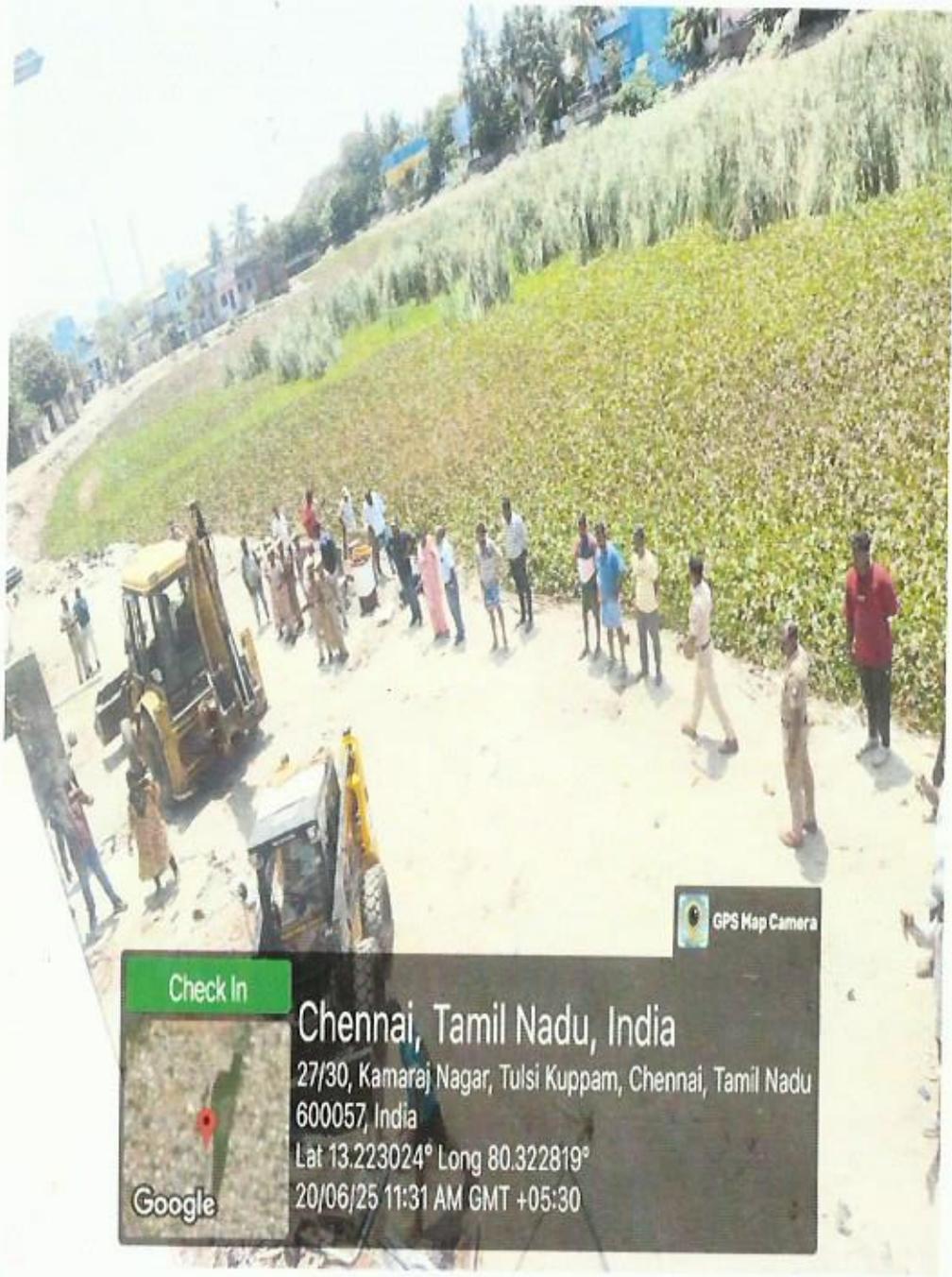


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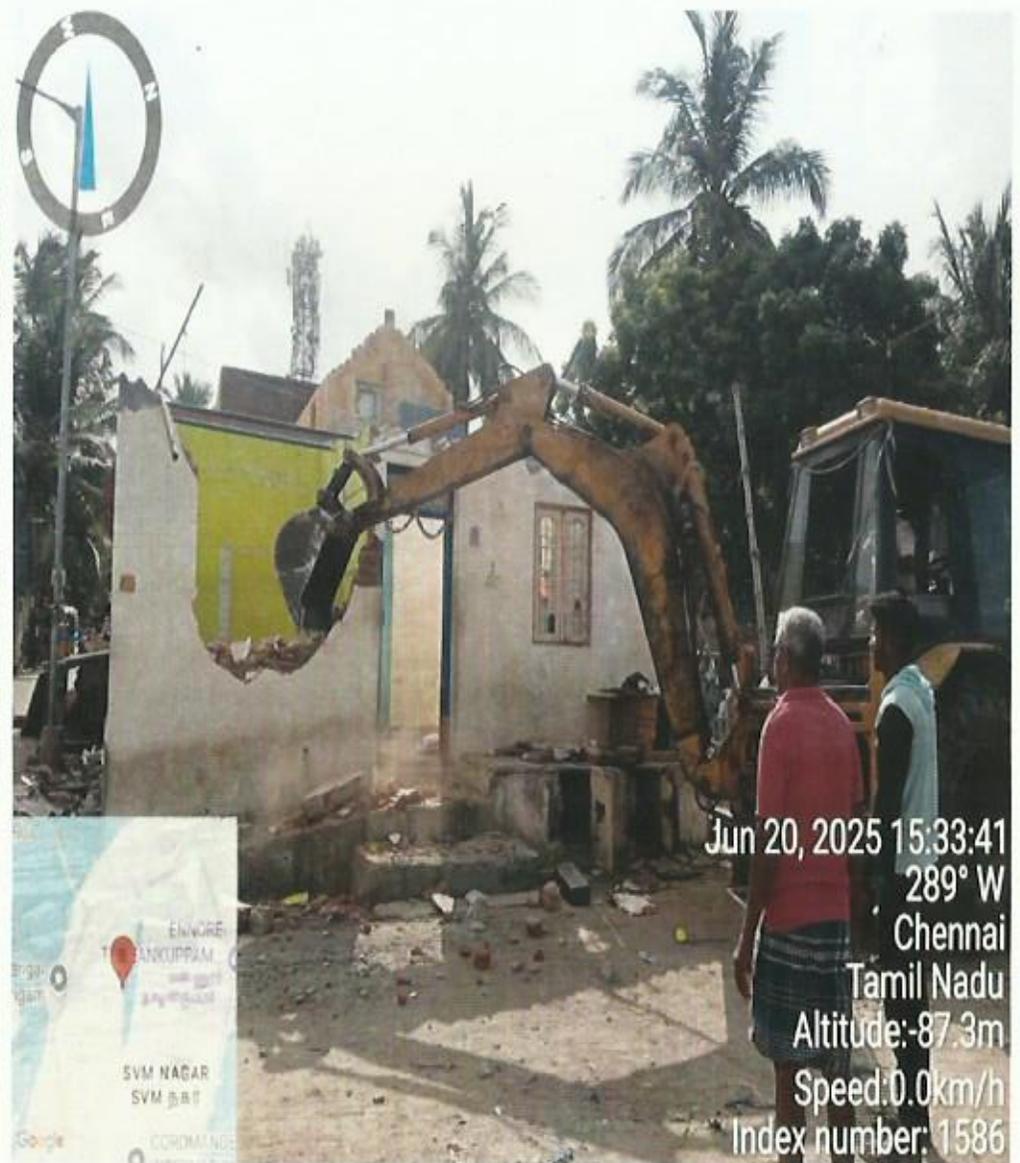
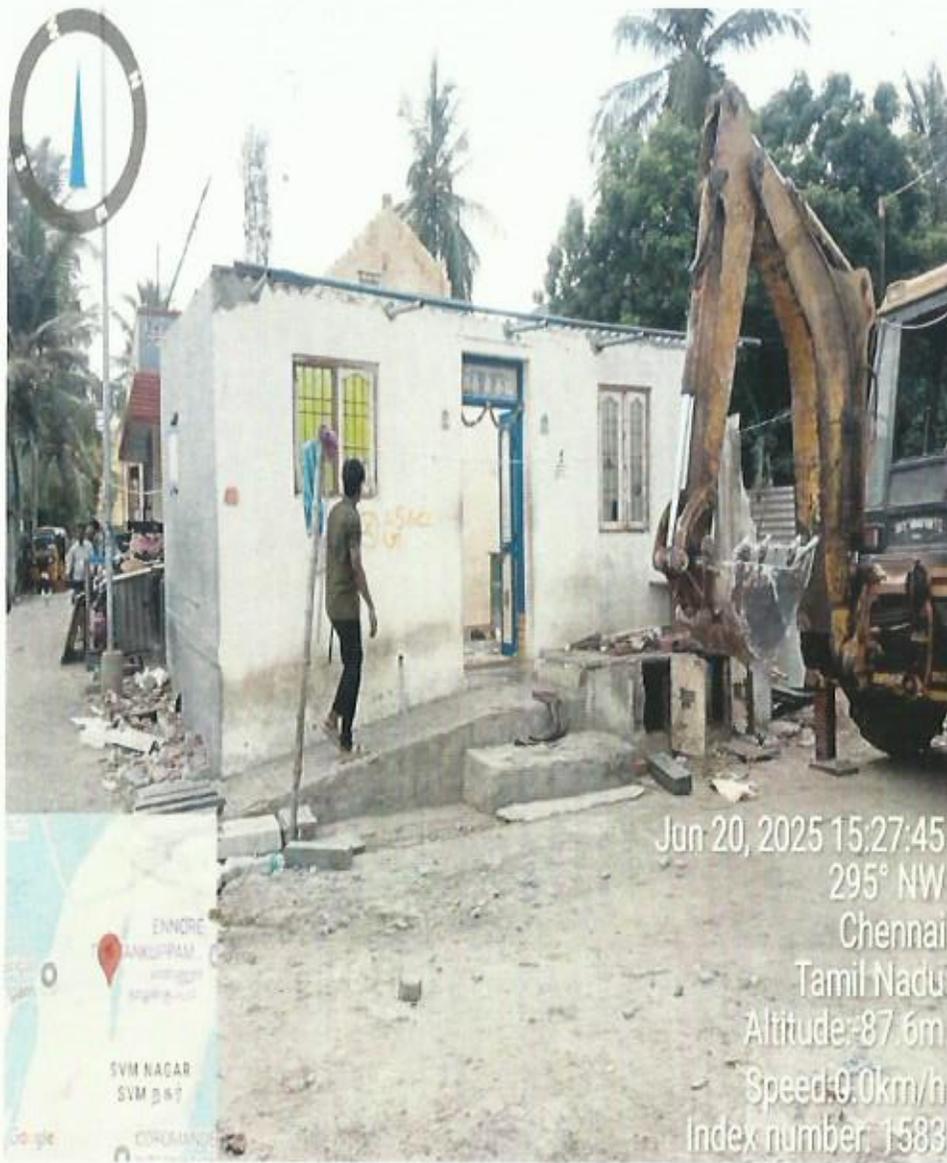






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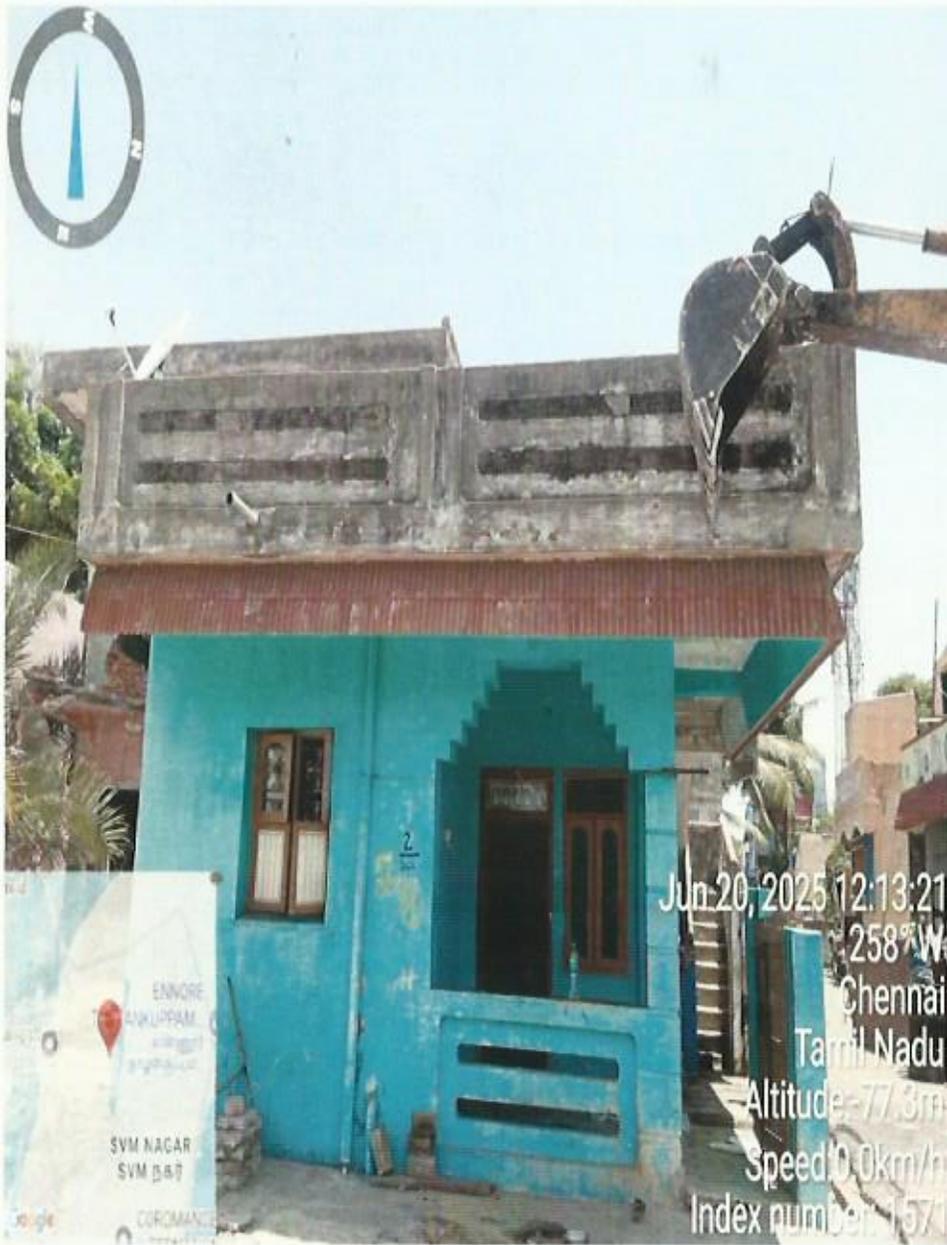




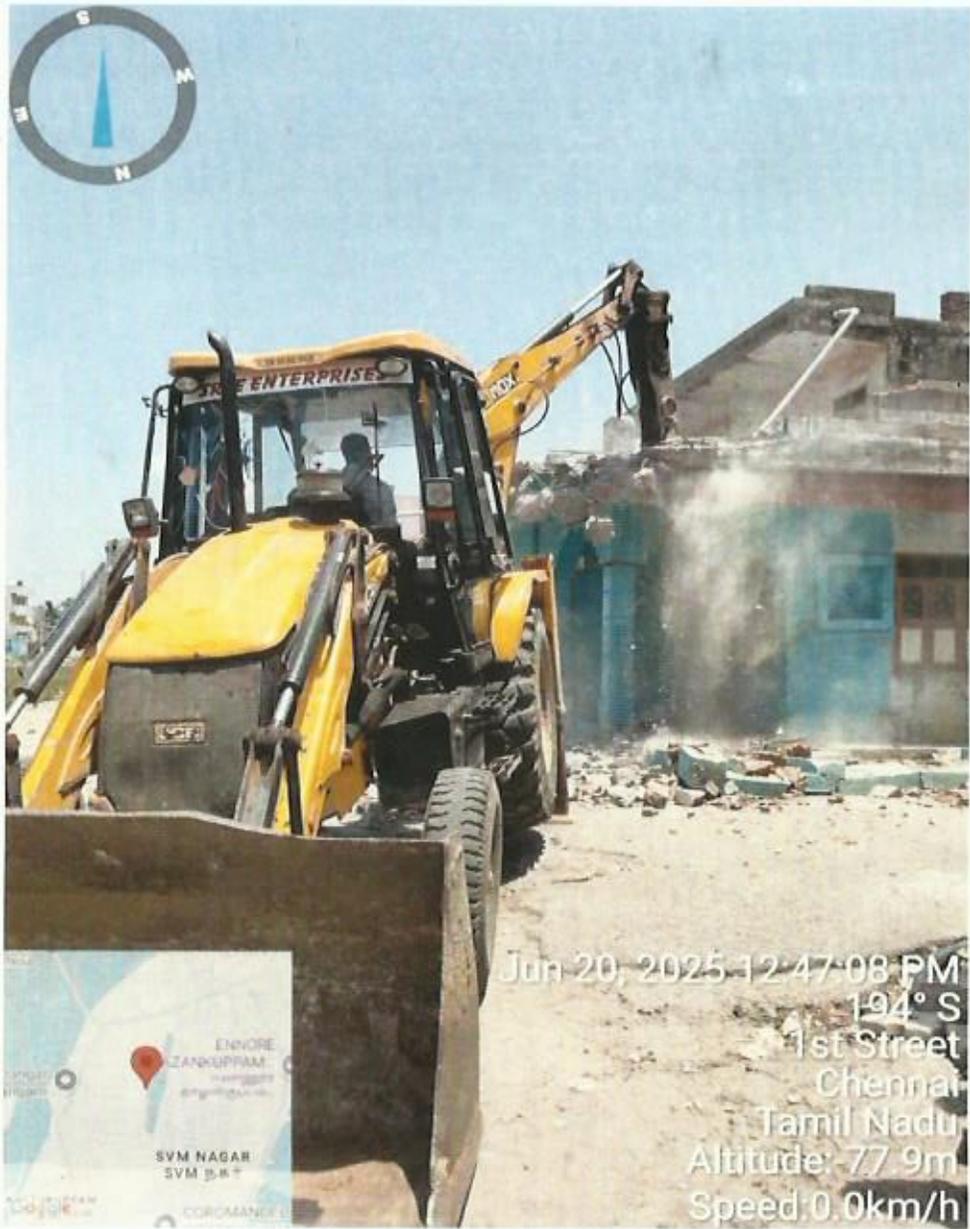
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19

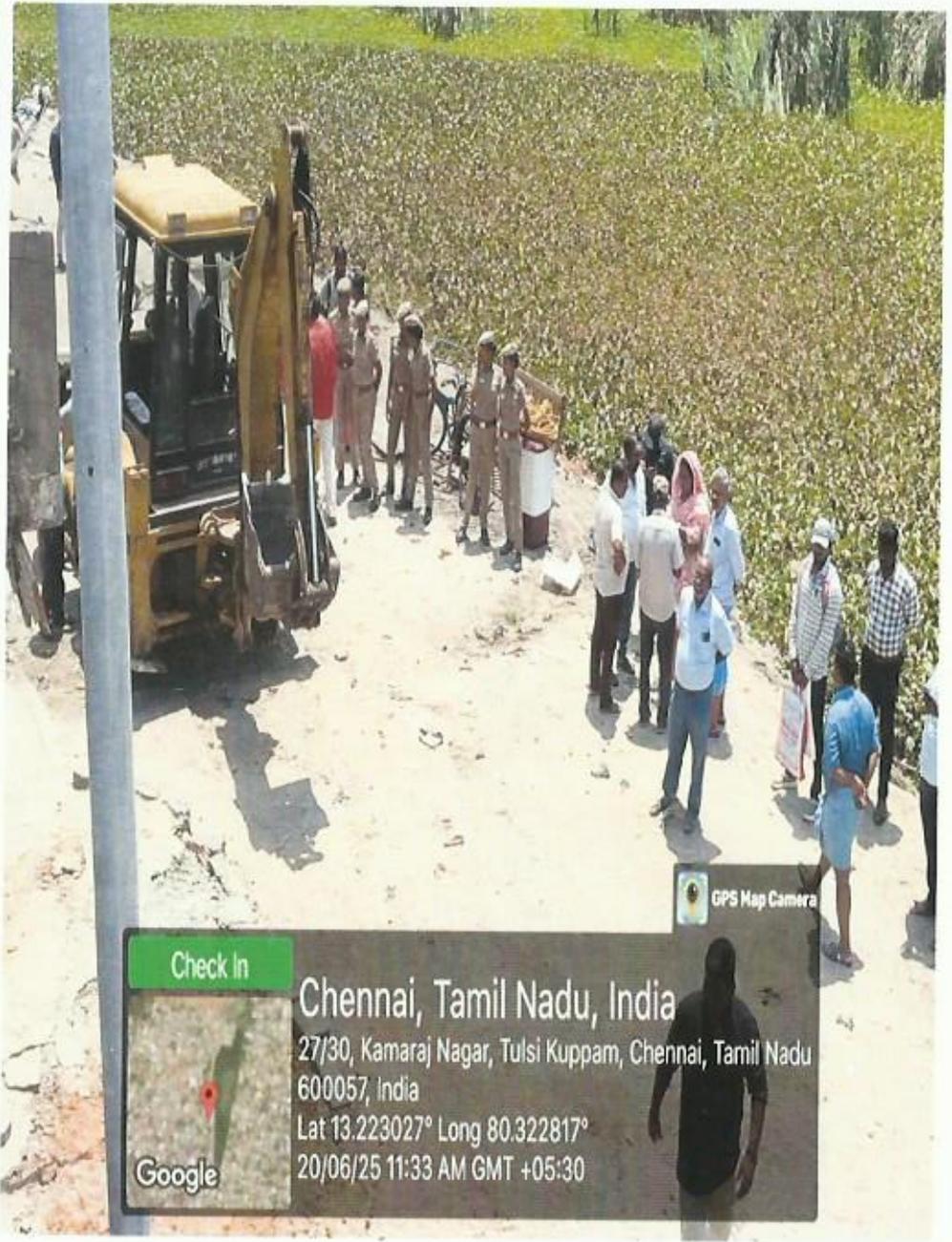
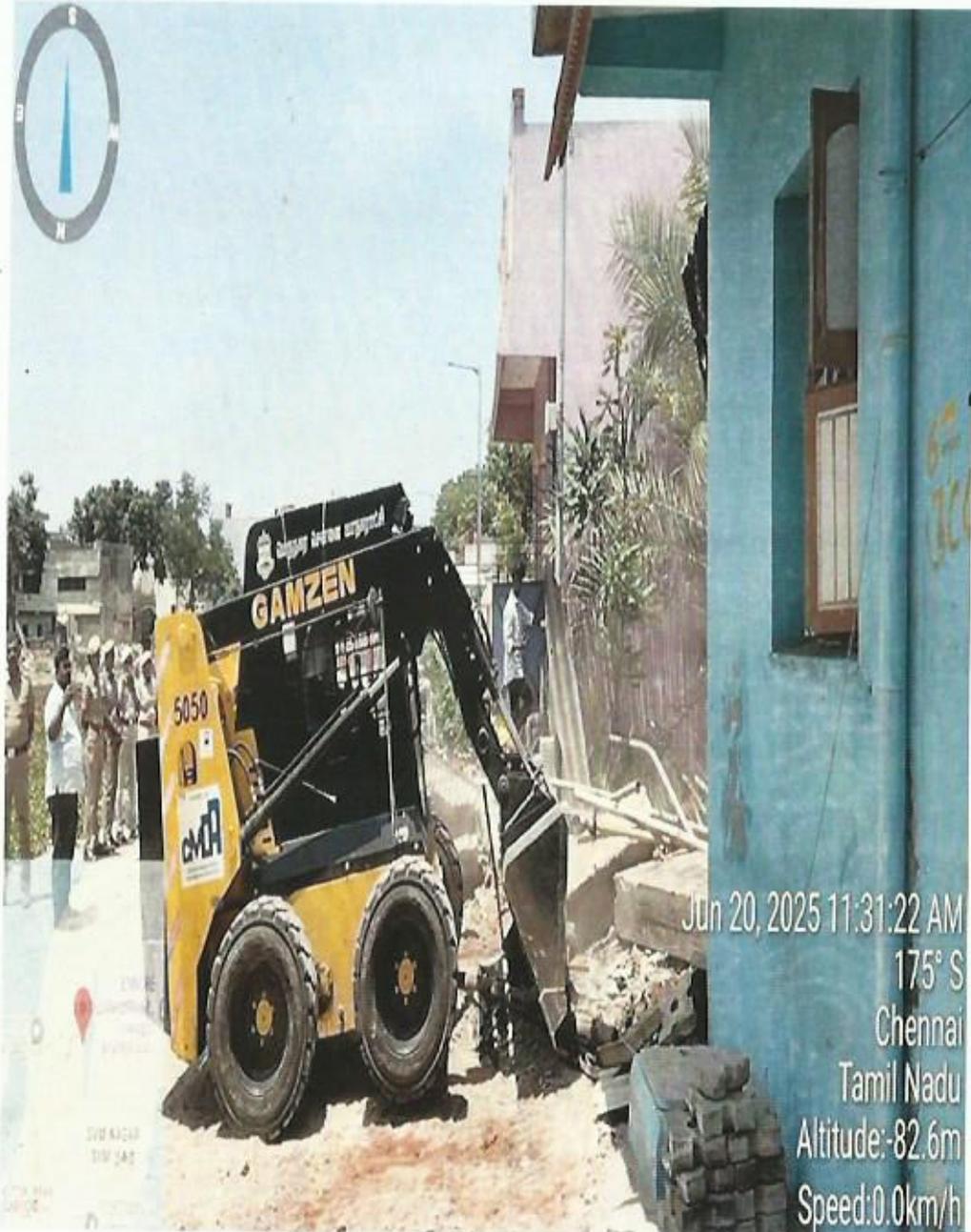


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Ennore
Tamil Nadu
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Index number: 1580



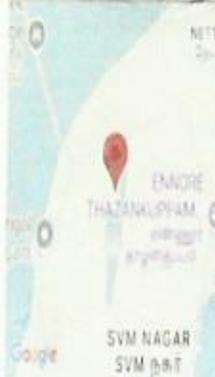
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Ennore
Tamil Nadu
Altitude: 80.5m
Speed: 0.0km/h

50





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Chennai
Tamil Nadu
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Speed: 0.9km/h
Index number: 1577



Jun 20, 2025 15:42:26
323° NW
Ennore
Tamil Nadu
Altitude: 68.4m
Index number: 1589

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

Original Application No.36 of 2022 (SZ)

**STATUS REPORT FILED
ON BEHALF OF
GREATER CHENNAI CORPORATION**

N.R.RAMESH KANNA
Counsel for Chennai Corporation